

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:276

ANSWERED ON:26.07.2006

RTI ACT

Patel Shri Kishanbhai Vestabhai; Singh Shri Sugrib

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has received any complaints that information is being denied by the officials despite the coming into force of the RTI Act;
- (b) if so, the details thereof;
- (c) whether Central Information Commission has issued any orders in this regard;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government to strictly implement the Act in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (d): Complaints against denial of information by the public authorities are to be received by the Central Information Commission under Section 18 of the Right to Information Act, 2005. These complaints are inquired into by the Commission and suitable orders passed by it.

(e) The Central Government has taken a number of steps to ensure implementation of various provisions of the Act by public authorities under it. These include creating general public awareness about the Act, sensitization of government officials, establishing a reasonable infrastructure for operationalization of the Act, designating Public Information Officers, Assistant Public Information Officers and conducting training programmes for officials. The Central Government, has also requested the State Governments to ensure speedy and full implementation of the Act by public authorities under their control.